

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C).....CC  
19536/2015

No(s).

(Arising out of impugned final judgment and order dated 27/03/2015  
in CWP No. 64999/2014 passed by the High Court Of Judicature at  
Allahabad)

ARCHNA

Petitioner(s)

VERSUS

DEPUTY DIRECTOR CONSOLIDATION, AMROHA AND OTHERS Respondent(s)  
I.A. 1/2015(with c/delay in refiling SLP and office report)

Date : 29/02/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
[IN CHAMBER]

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay in refiling the SLP is condoned.

(USHA BHARDWAJ)  
AR-CUM-PS(S.S.R. KRISHNA)  
ASSISTANT REGISTRAR

Signature Not Verified

Digitally signed by USHA  
RANI BHARDWAJ

Date: 2016.03.01

14:12:20 IST

Reason: